

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.511 of 2003.

Allahabad this the 16th day of August 2004.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman
Hon'ble Mr. S.C. Chauhan, Member-A.

Harishankar Tiwari
S/o Lat Raja Ram Tiwari
R/o Village Saroia, Post Office
Kalana District Mirzapur.

.....Applicant.

(By Advocate : Sri M. Shahanshah Khan)

Versus.

1. Union of India through
General Manager, East Central
Railway, Hajipur, Bihar.
2. Divisional Railway Manager
Eastern Central Railway,
Mughalsarai.
3. Assistant Mechanical Engineer,
Carriage and Wagon Eastern
Central Railway Mughalsarai.

.....Respondents.

(By Advocate : Sri K.P. Singh)

O_R_D_E_R

(By Hon'ble Mr. Justice S.R. Singh, V.C.)

This O.A. has been instituted for issuance of a direction to the respondents to conclude the disciplinary enquiry pending against the applicant within a specified period.

2. In para 19 of the Counter Reply, it has been stated that the applicant has already been removed from service w.e.f. 13.7.1996. The present O.A. was instituted before this Tribunal on 17.4.2003 and the order of removal is not under challenge. It is submitted by the learned counsel for the applicant that the removal order has not been served upon the applicant. If that be so, the applicant may approach the disciplinary authority alongwith a copy of this order and request for a copy of the removal order. In case the applicant files an application

(Signature)

for copy of the removal order, the disciplinary authority shall furnish the same to the applicant within a period of 15 days from the date of receipt of copy of this order. The O.A. is dismissed subject to above directions. Parties are directed to bear their own costs.

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MEMBER (A)

Raj
VICE CHAIRMAN

GIRISH/-